

श्री गोविन्द राम मिरी : मंत्री महोदय ने बताया है कि कोरबा स्थित विद्युत केन्द्र को कोयले की कमी का सामना नहीं करना पड़ रहा है, लेकिन जहाँ तक मुझे जानकारी है यह बात गलत है। अकले कोरबा में जो विद्युत केन्द्र है वहाँ से भिलाई प्लान्ट बाल्को (भारत अल्युमिनियम कम्पनी) कोरबा को और अकलतरा सीमेंट फैक्टरी आदि को विद्युत की पूर्ति की जाती है, हमें बताया गया है कि चूँकि कोयले की पूर्ति वहाँ बराबर नहीं हो रही है, इसलिये न केवल बड़े उद्योगों पर प्रभाव पड़ा है बल्कि वहाँ के उपभोक्ताओं की बिजली की भी कटौती की गई है। क्या मंत्री महोदय बतायेंगे कि वहाँ पर विद्युत की पूर्ति बराबर होगी और बाल्को कोरबा के बाकी के जो सात निक्षेप हैं वे भी चालू हो जायेंगे ?

SHRI P. RAMACHANDRAN: The power cut operating in M.P. has nothing to do with the coal supply. In all power stations in M.P. stocks ranging from 6 days to 16 or even 26 days are available. The power cut is because generation has gone down. Till June, 1978 there will be some kind of power cut in M.P. until the new stations are commissioned.

SHRI RAGAVALU MOHANARANGAM: What is the reason for the inordinate delay in the completion of the Kalpakkam plant?

MR. SPEAKER: From Korba to Kalpakkam! It does not arise out of this. Please put a separate question.

डा० लक्ष्मी नारायण पांडेय : मंत्री महोदय ने यद्यपि साफ इस बात से इन्कार किया है कि कोयले की कमी से किसी प्रकार भी ऊर्जा उत्पादन में कमी है, लेकिन यह बात सही है कि कोयले की कमी से ही मध्य प्रदेश में कोरबा का विद्युत ताप केन्द्र ठीक से नहीं चल पा रहा है। मैं मंत्री महोदय से जानना चाहता हूँ कि इस ताप केन्द्र के पड़ोस में ही

कोयला उपलब्ध होने के बाद भी ठीक से सप्लाई क्यों नहीं हो पाती है और इस प्रकार के संकट के बने रहने का क्या कारण है? आज मध्य प्रदेश में इसी कारण बिजली का संकट है। किसान भी इसके कारण बहुत परेशान हैं।

SHRI P. RAMACHANDRAN: The Korba power station has not stopped functioning for want of coal. Even yesterday I had discussions with the M.P. Electricity Board and coal is available there. The power shortage has nothing to do with coal availability. Adequate coal supplies are made to the power stations. I can assure him that the power stations in M.P. will not be allowed to suffer for want of coal.

Purchase of ships from Poland or England

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*408. **SHRI YADVENDRA DUTT:**

**SHRI D. B. CHANDRE
GOWDA:**

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government are going to purchase ships of 14,000 to 16,000 D.W.T. from Poland or England;

(b) whether Mazagaon Docks and Cochin Docks manufacture most sophisticated frigates for the Indian Navy, and are in a position to manufacture ships for our Merchant Marine of the required tonnage why is the Government of India buying ships from foreign countries;

(c) whether South Korea can supply better and cheaper ships; and

(d) if so, why England and Poland ships are being purchased?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Only the Shipping

Shri Chand Ram)

Companies buy ships. Shipping Corporation of India has contracted for the acquisition of 6 liner cargo vessels of 15,000 DWT each from Poland. A decision has been taken in principle to buy some ships from U.K. to utilise British aid available but the details of purchase are yet to be finalised.

(b) Cochin Shipyard does not build vessels for the Indian Navy. The capacity of these two shipyards is not adequate to meet the entire national requirements of merchant vessels.

(c) No shipping company has so far submitted any proposal for acquisition of ships from the Republic of Korea.

(d) The ships ordered in Poland and on offer from England are suitable to our requirements.

SHRI YADVENDRA DUTT: The hon. Minister has just now stated that our shipyards are not suitable to manufacture ships of the dead weight tonnage of 14,000 to 15,000 tonnes. I have a list here with me which clearly shows that in India bulk carriers are being manufactured of 45,000 DWT. If I go further, the Scindia Steam Navigation Company is having ships manufactured in India of 5,48,000 tonnes. In view of the fact that our shipyards can manufacture heavy deadweight tonnage ships, why did he not have these ships manufactured in the Indian shipyards, whether at Cochin, Visakhapatnam, Garden Reach or anywhere? What was the need for having ships built in foreign lands when your shipyard can do the same work better and cheaper?

SHRI CHAND RAM: We have not that capacity which is required by the various shipping companies. I have made my position clear. The Hindustan Shipyard has a capacity of two or three vessels per year. The Cochin Shipyard has a capacity of three vessels per year. But that is not manufacturing even three vessels. The Garden Reach and the Mazagon Docks

are manufacturing frigates and vessel for the navy not for the merchant navy.

SHRI YADVENDRA DUTT: The answer has not come.

MR. SPEAKER: It has come.

SHRI YADVENDRA DUTT: Is it a fact that in spite of the desire expressed by the National Shipping Board, a statutory body, that India will have at least two shipyards to meet the requirements of the country why orders were placed on Britain and Poland? Was the National Shipping Board at all consulted before placing the order? If not, why not, this being a statutory body constituted under the Act to look after the interests of the shipping industry at large?

SHRI CHAND RAM: Of course there is a proposal to set up two new shipyards. But that will take about five to six years. In the mean while, we have to increase our tonnage capacity to match with the requirements of the cargo trade. Therefore, we have placed orders for ships from Poland.

SHRI DHIRENDRANATH BASU: Is it a fact that the Mazagon Docks and the Cochin Shipyard were in a position to manufacture such ships and they were agreeable to manufacture them at a lesser price? May I know whether they offered in writing that they were agreeable to manufacture such ships for our merchant marine of 15,000 tonnes at a cheaper rate?

SHRI CHAND RAM: I think I have made my position clear. The Cochin Shipyard has capacity only for two ships per year and its hands are a ready tight.

MR. SPEAKER: He asked about the Mazagon Docks.

SHRI CHAND RAM: It is for the Defence Ministry to answer that. But before we place orders with a foreign

country, we always take into consideration the capacity of the Mazagon Docks as well as Garden Reach.

SHRI DHIRENDRANATH BASU: Did they offer it in writing?

MR. SPEAKER: The Minister says that the Mazagon Docks and Garden Reach are assigned completely for naval ships. Therefore if they offer to supply the civil needs, the navy will suffer... (interruptions) Has the Minister anything further to say? Has the Mazagon Docks written to you that it is willing to manufacture 15,000 DWT ships at a cheaper rate?

SHRI CHAND RAM: I am not aware of that. I can only say that it is for the Defence Ministry to reply to that. In fact their hands are already full, so far as the defence requirements are concerned.

SHRI KRISHNA CHANDRA HALDER: He has stated that our shipyards are not in a position to supply all the requirements of our country. So, I want to know whether he will consider building a new shipyard in Haldia in West Bengal?

SHRI CHAND RAM: There is no proposal to build a shipyard at Haldia but there is a proposal to build a ship repairing yard there.

श्री गौरी शंकर राय : मंत्री महोदय ने इंग्लैंड से जहाज खरीदने की बात कही है। क्या यह सही है कि इंग्लैंड ने भारत सरकार को कुछ ग्रांट दी है, और उसी ग्रांट के पैसे से हम महंगे दाम पर ये जहाज खरीद रहे हैं, जब कि दूसरी जगहों से इससे सस्ते दाम पर जहाज मिल रहे हैं? क्या यह भी सही है कि मंत्री महोदय जहाज देखने के लिए पोलैंड गये थे, जब कि पोलैंड वे इंग्लैंड से वही जहाज बिना दाम दिये, आगे पैसा देने की शर्त पर, खरीदा है, जिसके लिए हम नकद पैसा देने वाले हैं? क्या यह भी सही है कि शिपिंग कारपोरेशन ने जब ये जहाज लेने से इन्कार किया, तो गवर्नमेंट ने यह प्रोपोजल

रखा कि वह इन जहाजों को महंगे दामों पर खरीदने के लिए सबसिडी देगी? अगर इंग्लैंड ग्रांट देना चाहता है, तो वह भले ही कम ग्रांट दे, लेकिन महंगे दामों पर जहाज खरीदने का क्या औचित्य है?

श्री चांद राम : इंग्लैंड से हम छः जहाज कम या ज्यादा कीमत पर—अभी यह प्रोपोजल फाइनलाइज नहीं हुई है— खरीदने जा रहे हैं। यह जो 144 मिलियन पाउंड्स की एड मिल रही है, उसे यूटिलाइज करने का मवाल है। उसमें से 40, 50 मिलियन पाउंड्स की एड ऐसी है, जो शिप्स खरीदने के लिए इमर-मावर्ड है। सवाल यह है कि उस एड को कैसे यूटिलाइज करें। अगर मैं पिछले सालों के आंकड़े आप के सामने रखूँ कि एड यूटिलाइजेशन कैसे होता रहा है, तो हाउस ताज्जुब करेगा कि बर्तानिया काफ़ी एड दे रहा था, लेकिन पिछली गवर्नमेंट ने उसे यूटिलाइज नहीं किया। अगर आप चाहें, तो मैं वे फ़िगर्ज़ पढ़ सकता हूँ।

श्री गौरी शंकर राय : अध्यक्ष महोदय, मेरे सवाल का जवाब नहीं मिला है। मैंने यह पूछा है कि गवर्नमेंट यू०के० से कम ग्रांट लेकर दूसरी जगह से सस्ते जहाज क्यों नहीं खरीद रही है और पोलैंड से जहाज क्यों खरीदे जा रहे हैं, जब कि पोलैंड खुद यू०के० से जहाज खरीद रहा है। क्या यह सही है कि गवर्नमेंट यू०के० की इस ग्रांट को यूटिलाइज करने के लिए सबसिडी देने के लिए तैयार है?

श्री चांद राम : यह सवाल इंग्लैंड से मिली ग्रांट को यूटिलाइज करके वहां से जहाज खरीदने के बारे में है। मैंने कहा है कि हम वहां से जहाज खरीद रहे हैं। इसमें कोई शक नहीं है कि वल्ड प्राइसिज को देखते हुए वे प्राइसिज ज्यादा हैं, लेकिन सवाल इंग्लैंड से मिली ग्रांट को यूटिलाइज करने का है। ब्रिटिश गवर्नमेंट कह रही है

कि अगर हम जहाज खरीदने के लिए ग्रांट को यूटिलाइज़ नहीं करेंगे, तो यह ग्रांट लैप्स हो जायेगी, और उनके लिये अगले सालों में ग्रांट को बढ़ाना नामुमकिन हो जायेगा। इंग्लैंड की मिनिस्टर फ़ार ओवरसीज़ एड, मिसेज़ जूडिथ हाट, ने मुझसे कहा है कि उनके लिए आगे ग्रांट को बढ़ाना मुश्किल हो जायेगा। जहाँ तक क्वालिटी का सवाल है, शिपिंग कारपोरेशन ने अपना सटिसफ़ेक्शन कर लिया है कि इन जहाजों की क्वालिटी बगरह ठीक है। क्वालिटी के बारे में शिपिंग कारपोरेशन ने अपनी सटिसफ़ेक्शन कर ली है कि क्वालिटी बगरह ठीक है।

SHRI O. V. ALAGESAN: The hon. Minister has stated that he does not have enough capacity to manufacture the tonnage that is required and he has also stated that the Government propose to have two more new ship-yards to manufacture ships. Now, there is a wonderful site near Madras called Pulicat. Will the hon. Minister consider having one of the two new proposed ship-yards at Pulicat?

श्री चांद राम : मद्रास में शिपयार्ड बनाने के लिए कोई प्रोजेक्ट नहीं है। एक टेक्नो एकोनॉमिक कमेटी बनी थी उसने यह सिफारिश की है कि पारादीप और हजीरा जो गुजरात में है, ये साइट सूटेबल है। प्रेलिमिनरी प्रोजेक्ट रिपोर्ट हमें मिल गई है, डीटेल्ड प्रोजेक्ट रिपोर्ट सरकार ने इन दो साइट्स के लिए मांगी है।

Amendment of Cr. P. C. in relation to Anticipatory Bail

*409. **SHRI D. G. GAWAI:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the question of amending the Criminal Procedure Code has been engaging the attention of the Government for some time past so far as it relates to anticipatory bail;

(b) if so, whether a decision has been taken in the matter;

(c) if so the particulars thereof; and

(d) if not, the reasons for delay in taking a decision in this regard and when a final decision in the issue is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) to (d). A Bill amending the Code of Criminal Procedure, 1973 and *inter alia* deleting Section 438 of the Code relating to the grant of anticipatory bail was passed by the Rajya Sabha in August, 1976. However the Bill lapsed on the dissolution of the Fifth Lok Sabha. The question of amending some other provisions of the Code of Criminal Procedure including anticipatory bail is also being examined. An Amendment Bill in this regard is proposed to be brought before Parliament in due course.

श्री डी० जी० गवई : अध्यक्ष महोदय, मैं जानना चाहता हूँ कि जनता सरकार के आठ महीने के शासन काल में आज तक कुल कितने व्यक्तियों ने कितनी बार इस धारा 438 के अन्तर्गत जमानत ली है और क्या इस कारण उनके ऊपर मुकदमे चलाने में देर और सरकार को परेशानी हुई है ?

SHRI S. D. PATIL: I have no information in my possession as far as the first part of the question is concerned. As regards the cases in which investigation was delayed. I have got figures in respect of as many as 17 States where persons were granted anticipatory bail under Section 438 of the Criminal Procedure Code. The figures are: Haryana—88; Bihar—290; West Bengal—35; Maharashtra—538; Andhra Pradesh—571; Himachal Pradesh—172; U.P.—2,613; Rajasthan—487; Karnataka—102; Gujarat—40; Orissa—554; Pondicherry—12; Madhya Pradesh—2,323; Tripura—9 and Manipur 1.

As regards the cases where investigation was adversely affected in rela-